

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 19th day of August, 2004.

Original Application No. 902 of 2004.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.

Hon'ble Mr. S.C. Chauhan, Member-A.

Ashok Babu S/o Sri Mahavir Singh  
R/o Vill. Nagla Atiya, P.O. Paigu,  
Tehsil- Shikhabad, Distt. Firezabad.

.....Applicant

Counsel for the applicant :- Sri R.K. Singh  
Sri R.C. Srivastava

V E R S U S

1. Union of India through Secretary,  
M/o Communication, New Delhi.
2. Post Master General, Agra Division, Agra.
3. Addl. Superintendent of Post Offices/  
Superintendent of Post Offices, Mainpuri.
4. Up Mandaleey Dak Nirikshak,  
Mandal- Shikhabad, Distt. Firezabad.

.....Respondents

Counsel for the respondents :- Sri Saumitra Singh

O R D E R

By Hon'ble Mr. Justice S.R. Singh, VC.

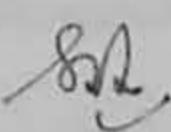
The applicant, an Extra Departmental Delivery Agent posted at Branch Post Office, Paigu, Distt. Firezabad, has instituted this O.A for issuance of a direction to the respondents to provide him copy of complaint, if any, as well as other documents which they want to rely upon against him. The respondents are also sought to be restrained from proceeding against

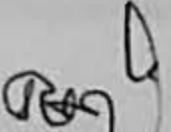
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the applicant before the supply of copy of the complaint. It is submitted by the learned counsel for the applicant that the applicant was duly selected and appointed in the year 1997 and has been discharging his duties. It is alleged that some complaints have been made against him and on that basis the respondents are pressurising him to submit his resignation. Learned counsel further submits that the respondents cannot give any <sup>oral</sup> ~~any~~ direction to the applicant not to discharge his duties and further that they cannot proceed against the applicant except after supplying a copy of the complaint and other documents, if any.

2. Having heard counsel for the parties we dispose of this O.A with a direction that respondents shall not interfere with the functioning of the applicant. It is further provided that in case, any <sup>✓</sup> ~~any~~ complaint made against the applicant, the respondents shall have liberty to proceed against the applicant in accordance with law but no action shall be taken against the applicant without holding enquiry and without furnishing the copy of the complaint and other documents.

3. There will be no order as to costs.

  
Member- A.

  
Vice-Chairman.

/Anand/